

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 129 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED “FOREST LAND FIVE TIMES DELHI’S GEOGRAPHICAL AREA UNDER ENCROACHMENT GOVT. DATA SHOWS” APPEARING IN DECCAN HERALD DATED 05.01.2024.

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FILED BY:



SHIV MANGAL SHARMA AND SAURABH RAJPAL
COUNSEL FOR THE STATE OF RAJASTHAN

NEW DELHI

DATE:26.05.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 129 OF 2024**

IN THE MATTER OF:

NEWS ITEM TITLED “FOREST LAND FIVE TIMES DELHI’S GEOGRAPHICAL AREA UNDER ENCROACHMENT GOVT. DATA SHOWS” APPEARING IN DECCAN HERALD DATED 05.01.2024.

**REPLY ON BEHALF OF RESPONDENT NO.29 - STATE OF
RAJASTHAN**

MOST RESPECTFULLY SHOWETH:

1. The Answering Respondent is filing this reply in the captioned matter initiated *suo moto* by this Hon’ble Tribunal in which the Answering Respondent has been impleaded as Respondent no. 29.
2. That this Hon’ble Tribunal taking *suo moto* cognisance of News item titled **“Forest land five times Delhi’s geographical area under encroachment govt. data shows”** initiated proceedings, and, vide order dated 19.04.2024 directed that information regarding details of encroachment of the forest area and action taken in regard to the same be provided by all the States and Union Territories in detailed format.
3. In compliance with the aforesaid directions of this Hon’ble Tribunal, the Answering Respondent is submitting the requisite data regarding encroachment of forest areas in the State of Rajasthan falling under the

administrative control of the Forest Department. Additionally, the said data has also been furnished to the counsel for MoEF & CC i.e. Respondent No. 1.

True Copy of The Data Compiled in the Prescribed Tabular Format Regarding Details of Encroachment of the Forest Area in The State of Rajasthan is annexed herewith and marked as **ANNEXURE R-1**.

FILED BY:



**SHIV MANGAL SHARMA AND SAURABH RAJPAL
COUNSEL FOR THE STATE OF RAJASTHAN**

NEW DELHI

DATE:26.05.2026

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI
ORIGINAL APPLICATION NO. 129/2024

IN THE MATTER OF:

News Item titled "Forest land five times Delhi's geographical area under encroachment govt data shows" appearing in Deccan Herald dated 05.01.2024

AFFIDAVIT

I, SURESH MISHRA, S/o Sh.D.P.MISHRA , Aged About 59Years, Presently Posted as Deputy Conservator of Forest (Forest Protection), do hereby solemnly affirm and declare as under:

1. That I am the officer in Charge in the instant Original Application and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures filed along with the reply are true copy of their respective originals.

Mishra
DEPONENT

VERIFICATION

Verified at Jaipur(Rajasthan), on this 21 day of May 2026 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.

Mishra
DEPONENT

ATTESTED
[Signature]
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

21 MAY 2026

कार्यालय प्रधान मुख्य वन संरक्षक (वन बल प्रमुख), राजस्थान, जयपुर

क्रमांक: एफ.14 (अति.)2024/व.सु./प्र.मु.व.सं.-09242 996 दिनांक : 27-04-2026
निमित्त:

सहायक वन महानिरीक्षक (एफपीडी)
वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय
इंदिरा पर्यावरण भवन, जोर बाग रोड, अली गंज
नई दिल्ली-110003

विषय:- Minutes of meeting held on 06th August, 2025 at 03.30 P.M. to discuss the issue of Encroachment of forest land.

संदर्भ:- आपका पत्र क्रमांक F.No. FPD-8/4/2024-FPD दिनांक 16.03.2025 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण के मूल प्रार्थना पत्र ओ.ए. संख्या 129/2024 में अधिसूचित वन, संरक्षित क्षेत्र, फॉरेस्ट एवं अन्य वन भूमि पर अतिक्रमण की सूचना निर्धारित प्रपत्र में तैयार कर अग्रिम कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न- उपरोक्तानुसार।

भवदीय



(के.सी.मीणा)

अति. मुख्य वन संरक्षक
(वन सुरक्षा) राजस्थान, जयपुर

Principal Chief Conservator of Forests (PCCF) Rajasthan, Jaipur														
S NO	Name of District	Total Forest cover	Details of encroachment (In Ha.)				Total encroachment upto March, 2024 District Wise	Action Taken for removal of encroachment year wise District Wise				Total encroachment removed	Percentage loss of forest as on march 2024 District Wise	
			Protected Forest	Reserve Forest	Deemed Forest	Any other type of forest		Encroachment	2020-21	2021-22	2022-23			2023-24
	A	B	C	D	E	F	G	H	I	J	K	L	M=[(G-I)/B]x100	
1	Ajmer	51765.885	68.99724	53.62	0	0	122.61724	0	0	0	21	21	0.1963	
2	Alwar	72200.73244	420.530424	4.33214	0	172.825	597.688638	0	0	0	0	0	0.8278	
3	Banswara	100699.51	58.22	0	0	0	58.22	0	0	0	34.42	34.42	0.0236	
4	Baran	225055.96	21416.36	0	0	0	21416.36	0	0	0	13850.947	13850.947	3.3616	
5	Barmer	58661.335	5.69	0	0	0	5.69	0	0	0	0	0	0.0097	
6	Bharatpur	23939.18	25.3550805	0	0	0	25.3550805	0	0	0	8.84836	8.84836	0.0690	
7	Bhilwara	13698.64	0.912	0	0	0	0.912	0	0	0	0	0	0.0067	
8	Bikaner	125068.352	2.3294	0	0	0	2.3294	0	0	0	0	0	0.0019	
9	Bundi	145497.03	781.55	1689.8373	0	28	2499.3873	0	0	0	163.64	163.64	1.6054	
10	Chittorgarh	203474.41	15.91	0	0	0	15.91	9.15	0	0	0	0	0.0033	
11	Churu	7991.0663	2.95595	0	0	5.943	8.89895	0	0	0	0	0	0.1114	
12	Dausa	28462.44	21.0937	4.3508	0	0	25.4445	0	0	0	0	0	0.0894	
13	Dholpur	64919.0155	36.3364	0	0	0	36.3364	0	0	0	0	0	0.0560	
14	Dungarpur	69330.405	155.5272	79.32	0	0	234.8472	0	0	0	0	0	0.3387	
15	Hanumangarh	23946	0	0	0	51.19	51.19	0	0	0	0	0	0.2138	
16	Jaipur	71302.609	0.93678	5.342795	0	0	6.279575	0	0	0	0	0	0.0088	
17	Jaisalmer	57522.4042	78.133	0	0	17.146	95.279	0	0	0	0	0	0.1656	
18	Jalore	52725.145	9.07	0	0	0	9.07	0	0	0	0	0	0.0172	
19	Jhalawar	118673	1305.72	266.08	0	0	1571.8	134	377.65	258.77	625.31	1395.73	0.1484	
20	Jhunjhunu	40535.62	6.321699	0	0	0.04	6.361699	0	0	0	0	0	0.0157	
21	Jodhpur	24010.44	23.55697	0	0	0	23.55697	0	2	4	0	6	0.0731	
22	Karauli	108943.63	155.7913	16.1559	0	3.2359	175.1831	0	0	0	0	0	0.1608	
23	Kota	166489.362	471.8147	244.119917	0	17.4	733.334617	0	0	0	0	0	0.4405	
24	Nagaur	24240.28	0.0251	0	0	0	0.0251	0	0	0	0	0	0.0001	
25	Pali	35311.59	0.15	0	0	0	0.15	0	0	0	0	0	0.0004	
26	Pratapgarh	157821.2741	665.42	2233.45	0	0	2898.87	0	0	0	525.5819	525.5819	1.5038	
27	Rajsamand	40165.8626	32.008185	287.01784	0	0	319.026025	31	166.1	0	0	197.1	0.3036	
28	Sawai madhopur	95280.88	12.3377	173.9702	0	7.56847	193.87637	0	7	33.25	115	155.25	0.0405	
29	Sikar	20218	41.73951	0	0	0	41.73951	0	0	0	0	0	0.2064	
30	Sirohi	131515.8848	13.9462	0	0	0	13.9462	0	0	0	0	0	0.0106	
31	Sriganganagar	63344.097	0.0275	0	0	0	0.0275	0	0	0	0	0	0.0000	
32	Tonk	32117.6607	317.95	0.275	0	0	318.225	0	0	0	0	0	0.9908	
33	Udaipur	377457.2303	4446.1215	5983.919	0	0	10430.0405	0	0	0	55.92	55.92	2.7484	
	Total	2832384.931	30592.83754	11041.79197	0	303.34837	41937.97787	174.15	552.75	296.02	15400.66726	16423.58726	0.9008	

(Handwritten Signature)
 (कै. सी. मीना)
 अति. प्र. म. व. सं. (वन सुखा)
 राजस्थान, जयपुर

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

News Item titled "Forest land five times Delhi's geographical area under encroachment govt data shows" appearing in Deccan Herald dated 05.01.2024

KNOW ALL to whom these presents shall come that I, Suresh Mishra herein above, do hereby appoint **Shiv Mangal Sharma / Saurabh Rajpal** hereinafter called the Advocate to be my/our Advocate's in the above noted case and authorize him:

(Shiv Mangal Sharma)
D-291 2nd floor, Defence Colony,
New Delhi - 110024
Mob. 9871068555

To act, appear and plead in the above noted case in this court in any other court in which the same may be tried or heard and in the appellate courts.

To sign, file, verify and present pleading, applications, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise, or other petition, replies, objections affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive money, cheques and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter my/our own acts as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents of which have been understood by me/us this 21 day of May 2026


ADVOCATE


(SURESH MISHRA)
D.C.F. (Forest Protection)
O/o P.C.C.F. (HoFF) Rajasthan, Jaipur